## NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

<u>Dated: 27.12.2019</u> <u>NOTICE</u>

Take notice that the following matters Adjourned on 19.12.2019 will be listed in the Court of Chairperson as indicated below:

| S. No. | Case No.                               | Name of the parties   | Original date of<br>Hearing | Next date of Hearing |
|--------|--|---|-----------------------------|----------------------|
| 1.     | Comp. App. (AT) No. 256 of 2019        | Somany Provident Fund<br>Institution.<br>Vs.                | 19.12.2019                  | 16.01.2020           |
|        |  | Union of India Through Ministry of Corporate Affairs & Anr. |                             |                      |
| 2.     | TA (AT) (Compt.) No. 10 of 2017        | Shree Cement Limited Vs.                                    | 19.12.2019                  | 17.01.2020           |
|        | (Old Appeal No. 48/2016)               | Competition Commissin of India & Ors.                       |                             |                      |
| 3.     | Competition Appeal (AT) No. 13 of 2017 | Vinod Kumar Gupta Vs. Competition Commission of India& Anr. | 19.12.2019                  | 23.01.2020           |
| 4.     | Competition Appeal (AT) No. 05 of 2018 | Karnataka Power Corporation Ltd. Vs.                        | 19.12.2019                  | 29.01.2020           |
|        | 100. 03 01 2018                        | Competition Commission of India &Anr.                       |                             |                      |

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